

**4Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 18/82-ALC4/2012 **MEETING DATE** : 30.08.2012

The Meeting No. 18/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 30.8.2012 but was actually held on 6.9.2012 under the Chairmanship of Addl DGFT, Shri Mukesh Bhatnagar, in Room No.4, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals
2. Shri D.N. Mathur, Consultant, Department of Pharmaceutical
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri R.C. Meena, Dy. Director General of Foreign Trade

Case No.B 274	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.18/AM13	F.No. 01/82/050/01600/AM11/DES III
Meeting Date:06.09.2012	RA F.No.05/23/040/00082/AM11
Advance licence No. & date	0510267990 dated 13.7.2010
Decision: It was decided to remind the firm to furnish production and consumption data duly certified by Central Excise Authority within 15 days failing which the case would be closed. Accordingly, the case was deferred for 4.10.2012.	
Case No.B 275	M/s. DIVIS Laboratories Limited
Norms Committee Meeting No.18/AM13	F.No. 01/82/162/00759/AM 12/DES III
Meeting Date:06.09.2012	
Advance licence No. & date	
Decision: It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.	
Case No.B 276	M/s. DSM Anti-Infectives India Limited
Norms Committee Meeting No.18/AM13	F.No. 01/82/050/01305/AM11/DES III F.No 01/82/050/01440/AM 11/DES III F.No 01/82/050/01309/AM 11/DES III F.No 01/82/050/01109/AM 11/DES III
Meeting Date:06.09.2012	RA F.No.22/24/040/00021/AM 11 RA F.No. 22/24/040/00024/AM 11 RA F.No. 22/24/040/00016/AM 11 RA F.No. 22/24/040/00017/AM 11
Advance licence No. & date	2210010237 dated 4.8.2010 2210010247 dated 5.8.2010 2210010202 dated 21.7.2010 2210010203 dated 21.7.2010
Decision: It was decided to amend the description of import item at S.No. 1 from "Oxilasa (Enzyme)" to "Oxilasa Spherical Balls in Suspension of Brown colour".	

However, the request of the firm for fixing of norms of import items viz. Boric Acid, Methanol and Butyl Acetate was turned down by the Committee in the light of earlier decision taken in meeting no. 16.82 dated 16.8.2012. The Committee noted that these products were not used in the process.

Case No.B 277	M/s. DSM Anti-Infectives India Limited
Norms Committee Meeting No.18/AM13	F.No. 01/82/050/01319/AM 11/DES III F.No 01/82/050/01106/AM 11/DES III
Meeting Date:06.09.2012	RA F.No.22/24/040/00048/AM 11 RA F.No.22/24/040/00020/AM 11
Advance licence No. & date	2210010536 dated 18.10.2010 2210010163 dated 9.7.2010

Decision: In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to reject the request of the firm. It was noted that the import products, Pencillin Amediase, Methanol and Butyl Acetate were not used in the process.

Case No.B 278	M/s. Vivimed Labs Limited
Norms Committee Meeting No.18/AM13	F.No. 01/82/050/01689/AM11/DES III
Meeting Date:06.09.2012	RA F.No.09/24/040/00344/AM 11
Advance licence No. & date	0910045586 dated 18.2.2011

Decision: It was decided to defer the case for 4.10.2012 for comments of Department of Chemicals and Petrochemicals.

Case No.B 279	M/s. DIVIS Laboratories Limited
Norms Committee Meeting No.18/AM13	F.No. 01/82/162/00177/AM 12/DES III F.No. 01/82/162/00178/AM 12/DES III F.No. 01/82/162/00179/AM 12/DES III F.No. 01/82/162/00180/AM 12/DES III F.No. 01/82/162/00183/AM 12/DES III F.No. 01/82/162/00184/AM 12/DES III F.No. 01/82/162/00185/AM 12/DES III F.No. 01/82/162/00186/AM 12/DES III F.No. 01/82/162/00187/AM 12/DES III F.No. 01/82/162/00188/AM 12/DES III F.No. 01/82/162/00189/AM 12/DES III F.No. 01/82/162/00190/AM 12/DES III F.No. 01/82/162/00191/AM 12/DES III F.No. 01/82/162/00192/AM 12/DES III F.No. 01/82/162/00193/AM 12/DES III F.No. 01/82/162/00194/AM 12/DES III

Meeting Date:06.09.2012	
Advance licence No. & date	

Advance licence No. & date

Decision: It was decided to remind the firm to furnish Drug Manufacturing License and also the Master Batch Formula duly authenticated by Quality Control Incharge production and consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 4.10.2012.

Case No.B 280	M/s. Belchem Industries (India) P. Ltd.
Norms Committee Meeting No.18/AM13	F.No. 01/82/050/00635/AM10/DES III
Meeting Date:06.09.2012	RA F.No.03/94/040/01031/AM 11
Advance licence No. & date	0310567060 dated 29.3.2010

Decision: It was decided to amend the description in the export item from "Dimethyl Dimethyl Hydantion" to "1-3, Dimethyl Dimethyl Hydantion". Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.

Case No.B 281	M/s. Kudos Chemie Ltd.
Norms Committee Meeting No.18/AM13	F.No. 01/82/50/1141/AM 12
Meeting Date:06.09.2012	RA F.No.22/24/40/00089/AM 12
Advance licence No. & date	22100121630 dated 17.11.11

Decision: In the light of earlier decision taken in meeting no. 7/82 dated 17.5.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No	Import items	Qty. Allowed
Caffeine (Synthetic Caffeine Anhydrous)	1 kg	1.	Crude Theophylline 80% w/w (wet) Loss on Drying NLT 15%	1.15 kg
		2.	Caustic Soda (flakes of Lye)	0.24 kg
		3.	Dimethyl sulphate	0.68 kg
		4.	Activated Carbon	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.B 282	M/s. Medreich Ltd.
Norms Committee Meeting No.18/AM13	F.No. 01/82/050/00798/AM11/DES III F.No 01/82/050/00457/AM 11 F. No 01/82/50/00863/AM 11
Meeting Date:06.09.2012	RA F.No.07/24/40/00200/AM 11 RA F.No.07/24/40/00072/AM 11 RA F. No.07/24/40/00222/AM 11
Advance licence No. & date	0710073911 dated 30.8.2010 0710072323 dated 18.6.2010 0710074194 dated 16.9.2010

Decision: It was decided to call the representative of the firm for Personal Hearing on 4.10.2012 alongwith the following details:

- Content of API in Ferrous Sulphate Pellets 18/25.
- Content of API in Folic Acid Pellets 18/25.
- Content of Non-Peril Seeds in export product.
- Copy of Drug Manufacturing License for making Pellets 1 & 2 above.

It was observed that the firm had previously been called on PH but no one appeared before the Committee. Therefore, it was decided to convey clearly to firm that this is the last opportunity given to them and if no representative of the firm appeared before the Committee along with the above

details, the case would be closed.

Case No.B 283

M/s. Aqua Pharma Limited, Pune

Norms Committee Meeting No.18/AM13

F.No. 01/82/162/169/AM 13 DES III
F.No. 01/82/162/170/AM 13 DES III
F.No. 01/82/162/171/AM 13 DES III
F.No. 01/82/162/172/AM 13 DES III
F.No. 01/82/162/173/AM 13 DES III
F.No. 01/82/162/174/AM 13 DES III
F.No. 01/82/162/175/AM 13 DES III
F.No. 01/82/162/176/AM 13 DES III
F.No. 01/82/162/177/AM 13 DES III
F.No. 01/82/162/178/AM 13 DES III
F.No. 01/82/162/179/AM 13 DES III
F.No. 01/82/162/180/AM 13 DES III
F.No. 01/82/162/181/AM 13 DES III
F.No. 01/82/162/182/AM 13 DES III
F.No. 01/82/162/183/AM 13 DES III
F.No. 01/82/162/184/AM 13 DES III
F.No. 01/82/162/185/AM 13 DES III
F.No. 01/82/162/186/AM 13 DES III
F.No. 01/82/162/187/AM 13 DES III
F.No. 01/82/162/188/AM 13 DES III
F.No. 01/82/162/189/AM 13 DES III
F.No. 01/82/162/190/AM 13 DES III

Meeting Date:06.09.2012

Advance licence No. & date

Decision: The Technical Member from the Department of Chemicals and Petrochemicals, Shri Jasbir Singh has stated that he will issue a letter from his Department seeking some technical details from the firm. It was decided to call the firm for PH on 4.10.2012 along with the details sought by Department of Chemicals and Petrochemicals. Accordingly, the case was deferred for 4.10.2012.

Case No.B 284

M/s. Medreich Limited

Norms Committee Meeting No.18/AM13

F.No. 01/82/050/764/AM 09
F.No. 01/82/50/778/AM 09
F. No. 01/82/50/779/AM 09
F. No 01/82/50/1334/AM 09

Meeting Date:06.09.2012

Advance licence No. & date

0710058625 dated 18.7.2008
0710058622 dated 22.7.2008
0710058663 dated 22.7.2008
0710061410 dated 28.11.2008

Decision This case is to be decided to file in terms of Para 4.7 of HBP v 1.

Case No.C 42

M/s. Hindustan Polyamides & Fibres Ltd.

Norms Committee Meeting No.18/AM13

F.No. 01/82/162/00836/AM 12/DES III

Meeting Date:06.09.2012

Advance licence No. & date

Decision: It was decided to enhance the quantity of import item "Dimethyl Malonate" from 0.770 kg to 0.775 kg. Rest of the minutes would remain same.

Regarding fixation of SION of export product "Methyl 2-Oxo-2-Pentyl-4-Cyclopentene-Acetate" it

Regarding fixation of SION of export product Methyl-5-Oxo-2-Pentyl-1-Cyclopentane Acetate, it was decided to call from the Chemexcil, All Industry data of this export product and also request them to clarify whether Hindustan Polyamides & Fibres Limited is only exporter of this product. And if not, list of other exporters along with the data may be provided. Accordingly, case was deferred for 4.10.2012.

Case No.C-43	M/s. Anus Laboratories Limited, Hyderabad
Norms Committee Meeting No.18/AM13	F.No. 01/82/162/00716/AM 11/DES III
Meeting Date:06.09.2012	
Advance licence No. & date	
Decision: It was observed that the "Sodium Methoxide Solution 30% in Methanol" is not a standardised product and therefore, SION cannot be fixed. The firm was, therefore, advised to take licence under Para 4.7 of HBP v 1.	

1	Case No.:19/28/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved									
	HQ File :01/82/050/00901/AM11/	RLA File :34/24/040/00121/AM11/	Lic.No/Date:3410028152 30.09.2010	Defer Date:									
	Decision : In line with the earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Clarithromycin Coated Granules (28% to 44%, as per DML)</td><td>1 KG</td><td>1.</td><td>Clarithromycin</td><td>Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.									
	RA may take appropriate action as per the decision of Norms Committee.												

2	Case No.:2/34/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/01008/AM11/	RLA File :34/24/040/00207/AM11/	Lic.No/Date:3410028544 09.11.2010	Defer Date: 4.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

3	Case No.:36/12/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00369/AM12/	RLA File :34/24/040/00016/AM12/	Lic.No/Date:3410030199 12.05.2011	Defer Date:04.10.2012
	Decision : It was decided to remind the firm to furnish technical details as per Appendix 33. Accordingly, the case was deferred for 4.10.2012.			

4	Case No.:20/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00397/AM13/	RLA File :05/24/040/00082/AM12/	Lic.No/Date:0510292925	Defer

			10.06.2011	Date:04.10.2012
Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.				

5	Case No.: 102/18/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Deferred
	HQ File :01/82/050/00597/AM13/	RLA File :07/24/040/00316/AM12/	Lic.No/Date:0710083853 11.11.2011	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

6	Case No.: 4/9/82-ALC4/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Deferred
	HQ File :01/82/050/00249/AM13/	RLA File :17/24/040/00067/AM12/	Lic.No/Date:1710004590 15.11.2011	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

7	Case No.: 56/14/82-ALC4/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Approved
	HQ File :01/82/050/00433/AM13/	RLA File :17/24/040/00048/AM09/	Lic.No/Date:1710004680 20.12.2011	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/46/2012-ch. II dated 8.8.2012, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Product-ETH-1364 (Polypropylene Glycol Polyethylene Glycol) (colourless clear to torbid liquid)	1 kg	1.	Tridecyl Alcohol (Iso Tridecanol) (colourless clear liquid)	0.307 kg
		2.	Propylene Oxide (Colourless clear liquid)	0.355 kg
		3.	Ethylene Oxide (Colourless clear liquid)	0.337 kg

RA may take appropriate action as per the decision of Norms Committee.				
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8	Case No.: 16/29/85-ALC3/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Deferred
	HQ File :01/85/050/00173/AM12/	RLA File :03/95/040/00831/AM12/	Lic.No/Date:0310674968 05.01.2012	Defer Date:04.10.2012

Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 4.10.2012.

9	Case No.:18/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00513/AM13/	RLA File :09/24/040/00034/AM13/	Lic.No/Date:0910052325 25.04.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

10	Case No.:40/11/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00307/AM13/	RLA File :22/24/040/00005/AM13/	Lic.No/Date:2210012763 25.04.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

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Case No.: 43/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Approved	
HQ File :01/82/050/00538/AM13/	RLA File :09/24/040/00033/AM13/	Lic.No/Date:0910052324 25.04.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/369/2012-PI (Norms) dated 6.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levetiracetam	1 kg	1	S(+) 2-amino Butyramide HCL	0.95 kg
		2.	Methylene chloride	3.65 kg
		3.	Acetone	0.87 kg
RA may take appropriate action as per the decision of Norms Committee.				

12	Case No.:9/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00504/AM13/	RLA File :09/24/040/00032/AM13/	Lic.No/Date:0910052326 25.04.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

13	Case No.:17/18/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00512/AM13/	RLA File :09/24/040/00047/AM13/	Lic.No/Date:0910052581 10.05.2012	Defer Date:04.10.2012

Decision : It was decided to call the firm for personal hearing on 4.10.2012 with the request to bring with them Advance Authorization wise production and consumption data, duly certified by the Central Excise Authority. Accordingly, the case was deferred for 4.10.2012.

14	Case No.:16/18/82-ALC4/2012	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00511/AM13/	RLA File :09/24/040/00074/AM13/	Lic.No/Date:0910052614 15.05.2012	Defer Date:04.10.2012
	Decision : It was decided to send a copy of application to Department of Chemicals and Petrochemicals for their comments. Accordingly, the case was deferred for 4.10.2012.			

15	Case No.:21/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00516/AM13/	RLA File :09/24/040/00095/AM13/	Lic.No/Date:0910052779 25.05.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

16	Case No.:92/18/82-ALC4/2012	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved																		
	HQ File :01/82/050/00587/AM13/	RLA File :22/21/040/00001/AM13/	Lic.No/Date:2210012986 30.05.2012	Defer Date:																		
	Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route</td><td rowspan="4">1 kg.</td><td>1.</td><td>6-Amino Penicillanic Acid (6-APA)</td><td>0.568 kg</td></tr> <tr> <td>2.</td><td>Formidase (Enzyme</td><td>5 gm</td></tr> <tr> <td>3.</td><td>Methanol</td><td>0.020 kg</td></tr> <tr> <td>4.</td><td>D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)</td><td>0.608 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillanic Acid (6-APA)	0.568 kg	2.	Formidase (Enzyme	5 gm	3.	Methanol	0.020 kg	4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillanic Acid (6-APA)	0.568 kg																		
		2.	Formidase (Enzyme	5 gm																		
		3.	Methanol	0.020 kg																		
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg																		

	Case No.:93/18/82-ALC4/2012	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved
	HQ File :01/82/050/00588/AM13/	RLA File :22/21/040/00005/AM13/	Lic.No/Date:2210012985 30.05.2012	Defer Date:

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Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:94/18/82-ALC4/2012	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00589/AM13/	RLA File :22/21/040/00006/AM13/	Lic.No/Date:2210012984 30.05.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:95/18/82-ALC4/2012	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved
	HQ File :01/82/050/00590/AM13/	RLA File :22/21/040/00004/AM13/	Lic.No/Date:2210012983 30.05.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as			

per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:10/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00505/AM13/	RLA File :09/24/040/00113/AM13/	Lic.No/Date:0910052862 01.06.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/369/2012-PI (Norms) dated 6.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levetiracetam	1 kg	1	S(+) 2-amino Butyramide HCL	0.95 kg
		2.	Methylene chloride	3.65 kg
		3.	Acetone	0.87 kg
RA may take appropriate action as per the decision of Norms Committee.				

21	Case No.:23/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00518/AM13/	RLA File :09/24/040/00116/AM13/	Lic.No/Date:0910052859 01.06.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

22	Case No.:24/18/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00519/AM13/	RLA File :09/24/040/00111/AM13/	Lic.No/Date:0910052860 01.06.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

23

Case No.:39/18/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00534/AM13/	RLA File :09/24/040/00114/AM13/	Lic.No/Date:0910052861 01.06.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 14/82 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Lercanidipine Hydrochloride	1 kg	1.	1-[(3,3-Diphenylpropyl)methyl-amino]-2-methyl-2-propanol	1.35
		2.	2,6-Dimethyl-5-methoxycarbonyl-4-(3-nitrophenyl)-1,4-dihydro pyridine-3-carboxylic acid	1.51
		3.	Trimethyl chlorosilane	0.594
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:112/18/82-ALC4/2012	Party Name:SUPERMINT EXPORTS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00607/AM13/	RLA File :29/24/040/00001/AM13/	Lic.No/Date:2910017448 04.06.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 15/82 dated 9.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dihydromyrcenol	1 kg	1	Dihydromyrcene	1.337 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:19/18/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00514/AM13/	RLA File :09/24/040/00126/AM13/	Lic.No/Date:0910052907 07.06.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 51/82 dated 20.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atovaquone	1 Kg.	1.	4-4(Chlorophenyl) Cyclohexane Carboxylic Acid	2.00 kg
		2.	2-Chloro 1,4 Napthoquinone	1.62 kg
		3.	Acetonitrile	12.40 kg

		5.	ACETONITRILE	15.45 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:22/18/82-ALC4/2012		Party Name:HETERO LABS LIMITED		Meet No/Date:18/82-ALC4/2012 30.08.2012		Status:Case Approved	
HQ File :01/82/050/00517/AM13/		RLA File :09/24/040/00133/AM13/		Lic.No/Date:0910052909 07.06.2012		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 9/82 dated 1.6.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per decision given below or as applied by the firm, whichever is less:							
Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed		
Tenofovir Disoproxil Fumarate		1 Kg.	1.	Adenine	0.914 kg		
			2.	R-Propylene Carbonate	0.7938 kg		
			3.	Methanol	2.95 kg		
			4.	Diethyl-Tosyloxymethyl Phosphonate	2.025 kg		
			5.	Tetrahydrofuran	4.28 kg		
			6.	Lithium tert-Butoxide	0.536 kg		
			7.	Methylene Dichloride	7.84 kg		
			8.	Acetonitrile	2.94 kg		
			9.	Chloromethyl Isopropyl Carbonate	2.0867 kg		
			10.	N-methyl-2-Pyrolidone	3.92 kg		
RA may take appropriate action as per the decision of Norms Committee.							

27	Case No.:84/18/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00579/AM13/	RLA File :07/24/040/00108/AM13/	Lic.No/Date:0710088798 13.06.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Biotechnology.			

28	Case No.:13/18/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00508/AM13/	RLA File :09/24/040/00132/AM13/	Lic.No/Date:0910053043 14.06.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

	Case No.:87/18/82-ALC4/2012	Party Name:DHU CAFE LIMITED	Meet No/Date:18/82-ALC4/2012	Status:Case
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29	Case No.:18/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00582/AM13/	RLA File :31/83/040/00051/AM13/	Lic.No/Date:3110054688 15.06.2012	Defer Date:04.10.2012
	Decision : It was decided to examine the case on file. Accordingly, the case was deferred for 4.10.2012.			

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Case No.:11/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case approved	
HQ File :01/82/050/00506/AM13/	RLA File :09/24/040/00544/AM12/	Lic.No/Date:0910053077 18.06.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 48/82 dated 28.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Oxacarbazepine	1 kg	1	10-METHOXY IMINO STILBENE	1.26
		2	DL MANDELIC ACID	2.58
		3	METHYLENEDICHLORIDE	3.84
		4	ISO PROPYL ALCOHOL	2.23
		5	METHANOL	1.70
RA may take appropriate action as per the decision of Norms Committee.				

31	Case No.:14/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00509/AM13/	RLA File :09/24/040/00604/AM12/	Lic.No/Date:0910053078 18.06.2012	Defer Date: 04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

32	Case No.:40/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00535/AM13/	RLA File :09/24/040/00399/AM12/	Lic.No/Date:0910053076 18.06.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

33	Case No.:44/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00539/AM13/	RLA File :09/24/040/00666/AM12/	Lic.No/Date:0910053075 18.06.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

34	Case No.:86/18/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00581/AM13/	RLA File :07/24/040/00115/AM13/	Lic.No/Date:0710089034 19.06.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

35	Case No.:83/18/82-ALC4/2012	Party Name:BAL PHARMA LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved
	HQ File :01/82/050/00578/AM13/	RLA File :07/24/040/00123/AM13/	Lic.No/Date:0710089149 20.06.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 41/82 dated 10.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	Amiloride HCL	1 kg	1.	Methyl 3,5-Diamino-6-Chloro Pyrazine-2-Carboxylate
RA may take appropriate action as per the decision of Norms Committee.				

36	Case No.:76/18/82-ALC4/2012	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved
	HQ File :01/82/050/00571/AM13/	RLA File :34/24/040/00078/AM13/	Lic.No/Date:3410034451 21.06.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2011-Ch. II dated 12.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	Verdyl Acetate	1 kg	1	Dicyclopentadiene
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:77/18/82-ALC4/2012	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved
	HQ File :01/82/050/00572/AM13/	RLA File :34/24/040/00079/AM13/	Lic.No/Date:3410034452 21.06.2012	Defer Date:

37	Decision : In the light of earlier decision taken in meeting no. 13/82 dated 17.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	Verdyl Propionate	1 kg	1.	Dichlopentadilene
			2.	Propionic Acid
RA may take appropriate action as per the decision of Norms Committee.				

38	Case No.: 50/18/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Deferred
	HQ File :01/82/050/00545/AM13/	RLA File :34/24/040/00072/AM13/	Lic.No/Date:3410034467 22.06.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

39	Case No.: 4/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Deferred
	HQ File :01/82/050/00499/AM13/	RLA File :09/24/040/00110/AM13/	Lic.No/Date:0910053114 25.06.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

40	Case No.: 108/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Deferred
	HQ File :01/82/050/00603/AM13/	RLA File :05/23/040/00471/AM12/	Lic.No/Date:0510328338 27.06.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

41	Case No.: 109/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Deferred
	HQ File :01/82/050/00604/AM13/	RLA File :05/23/040/00491/AM12/	Lic.No/Date:0510328334 27.06.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 4.10.012 for comments of Department of Pharmaceuticals.			

42	Case No.: 111/18/82-ALC4/2012	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Deferred
	HQ File :01/82/050/00606/AM13/	RLA File :05/23/040/00075/AM13/	Lic.No/Date:0510328346 27.06.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

43	Case No.:33/18/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00528/AM13/	RLA File :03/95/040/00119/AM13/	Lic.No/Date:0310699983 27.06.2012	Defer Date:04.10.2012
	Decision : Department of Chemicals and Petrochemicals vide their letter No. 14010/117/2011-Ch. II dated 6.6.2012 has requested the firm to furnish the following information: • Stagewise % yield on molecular weight basis alongwith justification. • Authentic/printed technical literature in support of yield or quantity of items applied for import. • Details of isomers/by products formed in the process and recovered in terms of quantity and value. • Complete material balance with the formation of isomers. • Production of export item in the past two years and corresponding consumption of each input duly certified by Chartered Accountant. It was decided to remind the firm to furnish the information within 15 days. Accordingly, the case was deferred for 4.10.2012.			

44	Case No.:110/18/82-ALC4/2012	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved									
	HQ File :01/82/050/00605/AM13/	RLA File :05/23/040/00092/AM13/	Lic.No/Date:0510328576 28.06.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/73/2007-Ch. II dated 11.10.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Propenyl Guaethol (purity above 99%)</td><td>1 kg</td><td>1.</td><td>Clove Leaf Oil (80-85%)</td><td>2/45 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Propenyl Guaethol (purity above 99%)	1 kg	1.	Clove Leaf Oil (80-85%)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Propenyl Guaethol (purity above 99%)	1 kg	1.	Clove Leaf Oil (80-85%)	2/45 kg									

45	Case No.:42/18/82-ALC4/2012	Party Name:SODIUM METAL (P) LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved									
	HQ File :01/82/050/00537/AM13/	RLA File :34/24/040/00082/AM13/	Lic.No/Date:3410034538 02.07.2012	Defer Date:									
	Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2011-Ch. II dated 12.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Verdyl Acetate</td><td>1 kg</td><td>1</td><td>Dicyclopentadiene</td><td>0.800 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Verdyl Acetate	1 kg	1	Dicyclopentadiene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Verdyl Acetate	1 kg	1	Dicyclopentadiene	0.800 kg									

Case No.:20/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
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46	HQ File :01/82/050/00515/AM13/	RLA File :09/24/040/00146/AM13/	Lic.No/Date:0910053163 03.07.2012	Defer Date:04.10.2012
Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.				

47	Case No.:32/18/82-ALC4/2012	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00527/AM13/	RLA File :02/24/040/00060/AM13/	Lic.No/Date:0210179279 03.07.2012	Defer Date:04.10.2012
Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.				

48	Case No.:45/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00540/AM13/	RLA File :09/24/040/00152/AM13/	Lic.No/Date:0910053161 03.07.2012	Defer Date:04.10.2012
Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.				

49	Case No.:74/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00569/AM13/	RLA File :09/24/040/00147/AM13/	Lic.No/Date:0910053162 03.07.2012	Defer Date:04.10.2012
Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.				

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Case No.:75/18/82-ALC4/2012	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 18/82-ALC4/2012 30.08.2012	Status: Case Approved	
HQ File :01/82/050/00570/AM13/	RLA File :09/24/040/00167/AM13/	Lic.No/Date:0910053165 03.07.2012	Defer Date:30.08.2012	
Decision : In the light of earlier decision taken in meeting no. 6/82 dated 8.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity allowed
7-N,N,N-Trimethyl Amino-2-Naphthol Chloride or NBTRI	1 kg	1.	2,7 Dihydroxy Napthalene	0.974 kg
		2.	Sodium Meta Bisulphate	2.278 kg
		3.	4-Methyl-2-Pentanone (MIBK)	0.441 kg
		4.	Dimethyl Sulphate (DMS)	0.880 kg
RA may take appropriate action as per the decision of Norms Committee.				

51	Case No.: 78/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Deferred
	HQ File :01/82/050/00573/AM13/	RLA File :09/24/040/00145/AM13/	Lic.No/Date:0910053160 03.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

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Case No.:88/18/82-ALC4/2012	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00583/AM13/	RLA File :52/24/040/00010/AM13/	Lic.No/Date:5210038634 03.07.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. C-II 14011/97/2008-SO(Ch. II) dated 6.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity allowed
2-Chloro-4-(4-Chloro Phenoxy) Acetophenone	1 kg	1.	Para Chloro Phenol	0.967 kg
		2.	Meta Dichloro Benzene	1.350 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:25/18/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00520/AM13/	RLA File :09/24/040/00163/AM13/	Lic.No/Date:0910053179 04.07.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 8/82 dated 24.5.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Compresso CIP 65	1 KG.	1.	Ciprofloxacin Hydrochloride	0.757 kg
		2.	Maiz Starch	0.159 kg
		3.	Povidone K-30	0.005 kg
		4.	Sodium Starch glycollate	0.040 kg
		5.	Magnesium Stearate	0.009 kg
		6.	Starch Pregelatinised	0.025 kg
		7.	Silica, Colloidal Anhydrous	0.005 kg
RA may take appropriate action as per the decision of Norms Committee.				

54	Case No.: 31/18/82-ALC4/2012	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Deferred
	HO File :01/82/050/00526/AM13/	RLA File :09/24/040/00143/AM13/	Lic.No/Date:0910053188	Defer

		04.07.2012	Date:04.10.2012
Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

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Case No.:38/18/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00533/AM13/	RLA File :09/24/040/00164/AM13/	Lic.No/Date:0910053180 04.07.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol Granules DC Grade 77% (Compresso PAP 77 P)	1 kg	1.	Paracetamol	0.769 kg
		2.	Maize Starch	0.064 kg
		3.	Cellulose Micro Crystalline	0.092 kg
		4.	Silica Colloidal Anhydrous	0.007 kg
		5.	Povidone	0.032 kg
		6.	Croscamellose Sodium	0.018 kg
		7.	Magnesium Stearate	0.004 kg
		8.	Purified Talc	0.012 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:49/18/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00544/AM13/	RLA File :09/24/040/00154/AM13/	Lic.No/Date:0910053175 04.07.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 48/82 dated 1.3.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-Benzyl 3(S)-Hydroxy Pyrrolidine (BHP)	1 kg	1.	L-Malic Acid	2.69 kg
		2.	Benzyl Amine	2.28 kg
		3.	Tetrahydro Furan	3.77 kg
		4.	Sodium Boro Hydride	2.26 kg
		5.	R-Mandelic Acid	1.60 kg
RA may take appropriate action as per the decision of Norms Committee.				

57	Case No.:89/18/82-ALC4/2012		Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED		Meet No/Date:18/82-ALC4/2012 30.08.2012		Status:Case Approved	
	HQ File :01/82/050/00584/AM13/		RLA File :52/24/040/00011/AM13/		Lic.No/Date:5210038636 04.07.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/45/2010-Ch.II dated 24.8.2012 decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	2-Naphthylamine-6-		1 kg	1.	Beta Naphthol		1.243 kg	

Sulfonamide-N-Methyl				
		2.	Mono Methyl Amine	1.902 kg
		3.	Caustic Soda Flakes	1.502 kg
RA may take appropriate action as per the decision of Norms Committee.				

58	Case No.:28/18/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00523/AM13/	RLA File :09/24/040/00165/AM13/	Lic.No/Date:0910053195 05.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

59	Case No.:57/18/82-ALC4/2012	Party Name:MITHILA RASAYAN PVT.LTD.,		Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved															
	HQ File :01/82/050/00552/AM13/	RLA File :03/95/040/00233/AM13/		Lic.No/Date:0310700965 05.07.2012	Defer Date:															
	Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import item</td><td>Qty. allowed</td></tr><tr><td>Anisole Pure (Min.99%)</td><td>1 Kg.</td><td>1.</td><td>Anisole Crude (Max. 96%)</td><td>1.207 kg</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>					Export product	Export Qty.	Sl.No.	Import item	Qty. allowed	Anisole Pure (Min.99%)	1 Kg.	1.	Anisole Crude (Max. 96%)	1.207 kg					
	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed															
Anisole Pure (Min.99%)	1 Kg.	1.	Anisole Crude (Max. 96%)	1.207 kg																
RA may take appropriate action as per the decision of Norms Committee.																				

60	Case No.:15/18/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00510/AM13/	RLA File :08/24/040/00112/AM13/	Lic.No/Date:0810113196 09.07.2012	Defer Date:04.10.2012
	Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals. Accordingly, the case was deferred for 4.10.2012.			

Case No.:67/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00562/AM13/	RLA File :09/24/040/00149/AM13/	Lic.No/Date:0910053215 09.07.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 14/82 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
®-3-(Tert-butyl dimethyl silyloxy)-pentane-dioic acid mono tert-butyl ester (TR-17)	1 kg	1.	Anhydrous sodium sulphate	0.184
		2.	Lipozyme CALB L	0.0556
		3.	Dimethyl 2-hydroxy glutarate	1.100

61	butyl ester (1D-11)	3.	Dimethyl-3-hydroxy glutarate	1.106
		4.	Diterbutyl dicarbonate	1.564
		5.	Ethyl Acetate	3.18
		6.	Imidazole	1.319
		7.	Methanol	2.80
		8.	Dichloromethane	1.96
		9.	n-Hexane	3.12
		10.	N-Methyl morpholine	0.579
		11.	Potassium carbonate	0.631
		12.	R-Phenylethyl amine	0.480
		13.	Tertiary butanol	1.31
		14.	Toluene	9.88
		15	Tertiary butyl dimethyl silyl chloride	2.136
		16	N,N-Dimethylaminopyridine	0.0933
		17.	Dimethylamino-1-propylamine	0.222
	RA may take appropriate action as per the decision of Norms Committee.			

62	Case No.:68/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00563/AM13/	RLA File :09/24/040/00148/AM13/	Lic.No/Date:0910053214 09.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

63	Case No.:69/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00564/AM13/	RLA File :09/24/040/00156/AM13/	Lic.No/Date:0910053216 09.07.2012	Defer Date:06.09.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

64	Case No.:79/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00574/AM13/	RLA File :22/24/040/00016/AM13/	Lic.No/Date:2210013078 09.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

65	Case No.:81/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00576/AM13/	RLA File :22/24/040/00015/AM13/	Lic.No/Date:2210013077 09.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

66

Case No.:58/18/82-ALC4/2012			Party Name:SALVI CHEMICAL INDUSTRIES LIMITED		Meet No/Date:18/82-ALC4/2012 30.08.2012		Status:Case Approved	
HQ File :01/82/050/00553/AM13/			RLA File :03/95/040/00184/AM13/		Lic.No/Date:0310701390 10.07.2012		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 30.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less								
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed kg/kg		
Ferrous Fumarate USP		1 kg	1.	Fumaric Acid (Technical Grade)		0.856		
			2.	Ferrous Sulphate		1.98		
			3.	Soda Ash		0.944		
RA may take appropriate action as per the decision of Norms Committee.								

67	Case No.:59/18/82-ALC4/2012	Party Name:S.M. CHEMICALS	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00554/AM13/	RLA File :03/95/040/00234/AM13/	Lic.No/Date:0310701391 10.07.2012	Defer Date:04.10.2012
	Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. Accordingly, the case was deferred for 4.10.2012.			

68	Case No.:60/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00555/AM13/	RLA File :03/95/040/00225/AM13/	Lic.No/Date:0310701398 10.07.2012	Defer Date:04.10.2012
	Decision : It was decided to call from the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 4.10.2012.			

69	Case No.:61/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00556/AM13/	RLA File :03/95/040/00226/AM13/	Lic.No/Date:0310701402 10.07.2012	Defer Date:04.10.2012
	Decision : It was decided to call from the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 4.10.2012			

70	Case No.:62/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00557/AM13/	RLA File :03/95/040/00227/AM13/	Lic.No/Date:0310701405 10.07.2012	Defer Date:04.10.2012
	Decision : It was decided to call from the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 4.10.2012			

71	Case No.:82/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00577/AM13/	RLA File :22/24/040/00017/AM13/	Lic.No/Date:2210013080 10.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

72	Case No.:85/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00580/AM13/	RLA File :22/24/040/00018/AM13/	Lic.No/Date:2210013079 10.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

73	Case No.:103/18/82-ALC4/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00598/AM13/	RLA File :31/83/040/00071/AM13/	Lic.No/Date:3110054954 11.07.2012	Defer Date:04.10.2012
	Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. Accordingly, the case was deferred for 4.10.2012.			

74	Case No.:6/18/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00501/AM13/	RLA File :13/24/040/00019/AM13/	Lic.No/Date:1310040328 11.07.2012	Defer Date: 04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

75	Case No.:7/18/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00502/AM13/	RLA File :13/24/040/00020/AM13/	Lic.No/Date:1310040327 11.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

76	Case No.:8/18/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00503/AM13/	RLA File :13/24/040/00022/AM13/	Lic.No/Date:1310040329 11.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

77

Case No.:80/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved
HQ File :01/82/050/00575/AM13/	RLA File :22/24/040/00021/AM13/	Lic.No/Date:2210013083 11.07.2012	Defer Date:

Decision : In line with the earlier decision taken in meeting no. 51/82 dated 20.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg
		4.	Eno Carbon	51.66 gm
		5.	Aluminium Bottle Anodized with Tear off alu cap & chlorobutyl plug	Relevant, as per packing policy.

RA may take appropriate action as per the decision of Norms Committee.

78	Case No.:55/18/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00550/AM13/	RLA File :03/94/040/00223/AM13/	Lic.No/Date:0310701716 12.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

79	Case No.:90/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Added
	HQ File :01/82/050/00585/AM13/	RLA File :22/24/040/00019/AM13/	Lic.No/Date:2210013093 12.07.2012	Defer Date:
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

80	Case No.:91/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00586/AM13/	RLA File :22/24/040/00020/AM13/	Lic.No/Date:2210013092 12.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

81	Case No.:107/18/82-ALC4/2012	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved										
	HQ File :01/82/050/00602/AM13/	RLA File :07/24/040/00159/AM13/	Lic.No/Date:0710089688 13.07.2012	Defer Date:										
Decision : In the light of earlier decision taken in meeting no. 8/82 dated 22.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Cyclohexane-1,3-dione(1,3-Cyclohexanedione) Dihydro Resorcinol</td><td>1 kg</td><td>1.</td><td>Resorcinol</td><td>1.24 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cyclohexane-1,3-dione(1,3-Cyclohexanedione) Dihydro Resorcinol	1 kg	1.	Resorcinol	1.24 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Cyclohexane-1,3-dione(1,3-Cyclohexanedione) Dihydro Resorcinol	1 kg	1.	Resorcinol	1.24 kg										
RA may take appropriate action as per the decision of Norms Committee.														

82	Case No.:64/18/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved																				
	HQ File :01/82/050/00559/AM13/	RLA File :03/94/040/00273/AM13/	Lic.No/Date:0310701792 13.07.2012	Defer Date:																				
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch. II dated 25.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																								
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Para Chloro Phenyl Acetic Acid</td><td>1 kg</td><td>1.</td><td>Para Chloro Benzyl Cyanide</td><td>1.021 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Toluene</td><td>0.230 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Caustic Soda Flakes</td><td>0.360 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Para Chloro Phenyl Acetic Acid	1 kg	1.	Para Chloro Benzyl Cyanide	1.021 kg			2.	Toluene	0.230 kg			3.	Caustic Soda Flakes	0.360 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																				
Para Chloro Phenyl Acetic Acid	1 kg	1.	Para Chloro Benzyl Cyanide	1.021 kg																				
		2.	Toluene	0.230 kg																				
		3.	Caustic Soda Flakes	0.360 kg																				
RA may take appropriate action as per the decision of Norms Committee.																								

83	Case No.:66/18/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved															
	HQ File :01/82/050/00561/AM13/	RLA File :03/94/040/00233/AM13/	Lic.No/Date:0310701790 13.07.2012	Defer Date:															
Decision : In the light of earlier decision taken in meeting no. 9/82 dated 3.7.2007, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Lercanidipine</td><td>1 kg</td><td>1.</td><td>3,3-diphenyl Propylamine</td><td>1.19 kg/kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Tetrahydrofuran</td><td>2.90 kg/kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Lercanidipine	1 kg	1.	3,3-diphenyl Propylamine	1.19 kg/kg			2.	Tetrahydrofuran	2.90 kg/kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Lercanidipine	1 kg	1.	3,3-diphenyl Propylamine	1.19 kg/kg															
		2.	Tetrahydrofuran	2.90 kg/kg															

		3.	Methylene Chloride	4.88 kg/kg
		4.	1-chloro-2 Methyl-2-propanol	0.507 kg/kg
		5.	Isopropyl acetate	6.83 kg/kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:105/18/82-ALC4/2012	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00600/AM13/	RLA File :22/21/040/00060/AM13/	Lic.No/Date:2210013100 16.07.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:46/18/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00541/AM13/	RLA File :04/24/040/00058/AM13/	Lic.No/Date:0410138158 16.07.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 30/82 dated 25.10.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Soft Gelatin Capsules Enteric Coated Fish Oil Capsule 500 mg	1 No.	1	Omega 3 Fish Lipid Oil EPA 33 & DHA 22	510mg/capsule
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:65/18/82-ALC4/2012

Party Name:GUJARAT ORGANICS LTD.,

Meet No/Date:18/82-ALC4/2012
30.08.2012

**Status:Case
Approved**

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HQ File :01/82/050/00560/AM13/	RLA File :03/94/040/00285/AM13/	Lic.No/Date:0310701868 16.07.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/32/2009-Ch. II dated 9.11.2009, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Paraben	1 kg	1	Phenol (purity maximum 92%)	1.01 kg
		2.	Potassium Hydroxide	0.900 kg
RA may take appropriate action as per the decision of Norms Committee.				

87	Case No.:104/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00599/AM13/	RLA File :22/24/040/00014/AM13/	Lic.No/Date:2210013107 17.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

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Case No.:26/18/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00521/AM13/	RLA File :09/24/040/00200/AM13/	Lic.No/Date:0910053258 17.07.2012	Defer Date:	
Decision : In line with the earlier decision taken and as per discussion in the meeting with the technical member of Department of Pharmaceuticals, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir HCL	1 kg	1.	Z-L-Valine	1.1824 kg/kg
		2.	Dimethyl Formamide	3.29 kg/kg
		3.	Acyclovir	0.78 kg/kg
		4.	N,N Dicyclohexyl Carbodiimide	1.3871 kg/kg
		5.	Formic Acid 94%	0.60 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

89	Case No.:27/18/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00522/AM13/	RLA File :09/24/040/00191/AM13/	Lic.No/Date:0910053259 17.07.2012	Defer Date: 18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

90	Case No.:30/18/82-ALC4/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00525/AM13/	RLA File :03/95/040/00114/AM13/	Lic.No/Date:0310702082 17.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Chemicals and Petrochemicals.

91	Case No.: 5/18/82-ALC4/2012	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00500/AM13/	RLA File :08/24/040/00122/AM13/	Lic.No/Date:0810113430 17.07.2012	Defer Date:04.10.2012
Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.				

92	Case No.: 51/18/82-ALC4/2012	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00546/AM13/	RLA File :04/24/040/00074/AM13/	Lic.No/Date:0410138168 17.07.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

93	Case No.: 53/18/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00548/AM13/	RLA File :03/94/040/00304/AM13/	Lic.No/Date:0310702050 17.07.2012	Defer Date:04.10.2012
Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.				

94	Case No.: 98/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00593/AM13/	RLA File :22/21/040/00063/AM13/	Lic.No/Date:2210013106 17.07.2012	Defer Date:04.10.2012
Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.				

95	Case No.: 29/18/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved																						
	HQ File :01/82/050/00524/AM13/	RLA File :08/24/040/00129/AM13/	Lic.No/Date:0810113486 18.07.2012	Defer Date:																						
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/393/2012-PI(Norms) dated 6.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																										
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Metformin HCL 500 mg tabs.</td><td rowspan="5">1000 tablets</td><td>1.</td><td>Metformin HCL USP.</td><td>0.5100 kg</td></tr> <tr> <td>2.</td><td>Microcrystalline Cellulose, NF (Avicel PH 101)</td><td>0.0225 kg</td></tr> <tr> <td>3.</td><td>Povidone K 30</td><td>0.0200 kg</td></tr> <tr> <td>4.</td><td>Microcrystalline Cellulose (Avicel PH 102)</td><td>0.0200 kg</td></tr> <tr> <td>5.</td><td>Magnesium Stearate</td><td>0.0015 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Metformin HCL 500 mg tabs.	1000 tablets	1.	Metformin HCL USP.	0.5100 kg	2.	Microcrystalline Cellulose, NF (Avicel PH 101)	0.0225 kg	3.	Povidone K 30	0.0200 kg	4.	Microcrystalline Cellulose (Avicel PH 102)	0.0200 kg	5.	Magnesium Stearate	0.0015 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																						
Metformin HCL 500 mg tabs.	1000 tablets	1.	Metformin HCL USP.	0.5100 kg																						
		2.	Microcrystalline Cellulose, NF (Avicel PH 101)	0.0225 kg																						
		3.	Povidone K 30	0.0200 kg																						
		4.	Microcrystalline Cellulose (Avicel PH 102)	0.0200 kg																						
		5.	Magnesium Stearate	0.0015 kg																						

		6.	Hypermellose 6 CPS 2910	0.0045 kg
		7.	Bottles & Caps (packing material in finished form)	As per packing policy.
Metformin HCL 850 mg Tabs	1000 Tablets	1.	Meformin HCL USP	0.8670 kg
		2.	Microcrystalline cellulose, NF (Avicel PH 101)	0.03825 kg
		3.	Povidone K 30	0.0340 kg
		4.	Micrystalline cellulose (Avicel PH 102)	0.0340 kg
		5.	Magnesium Stearate	0.00255 kg
		6.	Hypermellose 6 CPS 2910	0.00765 kg
		7.	Bottles & Caps (packing material in finished form)	As per packing policy
Metformin HCL 1000 mg tablets	1000 tablets	1	Meformin HCL USP	1.0200 kg
		2	Microcrystalline cellulose, NF (Avicel PH 101)	0.0450 kg
		3	Povidone K 30	0.0400 kg
		4	Micrystalline cellulose (Avicel PH 102)	0.0400 kg
		5	Magnesium Stearate	0.0030 kg
		6	Hypermellose 6 CPS 2910	0.0090 kg
		7	Bottles & Caps (packing material in finished form)	As per packing policy
RA may take appropriate action as per the packing policy.				

96	Case No.: 34/18/82-ALC4/2012	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Approved
	HQ File :01/82/050/00529/AM13/	RLA File :08/24/040/00125/AM13/	Lic.No/Date:0810113484 18.07.2012	Defer Date:
	Decision : It was decided in the meeting to advise RA to fix relevant norms as per the Packing Policy.			

97	Case No.: 41/18/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Deferred
	HQ File :01/82/050/00536/AM13/	RLA File :08/24/040/00131/AM13/	Lic.No/Date:0810113485 18.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

98	Case No.: 47/18/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Deferred
	HQ File :01/82/050/00542/AM13/	RLA File :34/24/040/00103/AM13/	Lic.No/Date:3410034667 18.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

99	Case No.:54/18/82-ALC4/2012	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
	HQ File :01/82/050/00549/AM13/	RLA File :03/94/040/00174/AM13/	Lic.No/Date:0310702274 18.07.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/45/2012-Ch II dated 15.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	DMDM Hydantoin 52%-55% Assay 55% max.	1 kg	1	5,5 Dimethyl Hydantoin Assay min. 99% Colour Pure while	0.382 kg
	RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:63/18/82-ALC4/2012	Party Name:AARTI DRUGS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00558/AM13/	RLA File :03/94/040/00294/AM13/	Lic.No/Date:0310702261 18.07.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 50/82 dated 13.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pioglitazone Hcl	1 Kg.	1.	5-Ethyl-Pyridyl-2-Ethanol	1.20 kg
		2.	Tetrahydrofuran	2.62 kg
		3.	Para Hydroxy Benzaldehyde	0.883 kg
		4.	Potassium Carbonate	1.00 kg
		5.	Methylene Dichloride	9.39 kg
		6.	2,4-Thiozolidinenone	1.20 kg
		7.	Piperidine	0.368 kg
		8.	Methanol	7.32 kg
		9.	Sodium Borohydride	0.412 kg
		10.	Isopropyl Alcohol	1.94 kg
		11.	Acetic Acid	0.500 kg
		12.	Sodium Hydroxide	0.500 kg
RA may take appropriate action as per the decision of Norms Committee.				

101	Case No.:70/18/82-ALC4/2012	Party Name:INGA LABORATORIES PVT LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00565/AM13/	RLA File :03/94/040/00284/AM13/	Lic.No/Date:0310702227 18.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

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Case No.:106/18/82-ALC4/2012		Party Name:DSM ANTI-INFECTIVES INDIA LTD		Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved
HQ File :01/82/050/00601/AM13/		RLA File :22/21/040/00062/AM13/		Lic.No/Date:2210013118 20.07.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less					

103	Case No.:35/18/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00530/AM13/	RLA File :08/24/040/00128/AM13/	Lic.No/Date:0810113566 20.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

104	Case No.:97/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00592/AM13/	RLA File :22/24/040/00022/AM13/	Lic.No/Date:2210013115 20.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

105	Case No.:99/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00594/AM13/	RLA File :22/24/040/00023/AM13/	Lic.No/Date:2210013116 20.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

106	Case No.:12/18/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
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	LTD.	30.08.2012	Approved
HQ File :01/82/050/00507/AM13/	RLA File :08/24/040/00138/AM13/	Lic.No/Date:0810113626 23.07.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 7/82 dated 17.5.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Exp. Qty.	S.No.	Qty. allowed
Paracetamol Tablets 500 mg Heumann Tabletten (Pack Size 10,20 and 30 tablets)	1674000 Nos.	1.	Paracetamol Granules DC 90%
RA may take appropriate action as per the decision of Norms Committee.			

107	Case No.:48/18/82-ALC4/2012	Party Name:RONAK CHEMICALS	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00543/AM13/	RLA File :34/24/040/00109/AM13/	Lic.No/Date:3410034708 23.07.2012	Defer Date:04.10.2012
Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Chemicals and Petrochemicals.				

108	Case No.:56/18/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved
	HQ File :01/82/050/00551/AM13/	RLA File :03/94/040/00315/AM13/	Lic.No/Date:0310702700 23.07.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 36/82 dated 7.12.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	import items
	Chloramphenicol Eye Drops 0.5% w/v 10 ml Vial made out of LDPE	1 No.	1.	Chloramphenicol
			2.	LDPE Granules
				Qty. allowed
				0.05 gram
				As per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

109	Case No.:73/18/82-ALC4/2012	Party Name:MITHILA RASAYAN PVT.LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved
	HQ File :01/82/050/00568/AM13/	RLA File :03/95/040/00289/AM13/	Lic.No/Date:0310702602 23.07.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import item
	Anisole Pure (Min.99%)	1 Kg.	1.	Anisole Crude (Max. 96%)
				Qty. allowed
				1.207 kg

RA may take appropriate action as per the decision of Norms Committee.

110	Case No.:37/18/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved													
	HQ File :01/82/050/00532/AM13/	RLA File :03/95/040/00290/AM13/	Lic.No/Date:0310702889 24.07.2012	Defer Date:													
Decision : In the light of earlier decision taken in meeting no. 14/82 dated 5.7.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																	
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">CESBS RE-STD 4(2-Chloro Ethylsulfonyl) Butyric Acid</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Gamma Butyrolactone</td><td>0.665 kg</td></tr><tr><td>2.</td><td>2-Mercapto Ethanol</td><td>0.691 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	CESBS RE-STD 4(2-Chloro Ethylsulfonyl) Butyric Acid	1 Kg.	1.	Gamma Butyrolactone	0.665 kg	2.	2-Mercapto Ethanol	0.691 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
CESBS RE-STD 4(2-Chloro Ethylsulfonyl) Butyric Acid	1 Kg.	1.	Gamma Butyrolactone	0.665 kg													
		2.	2-Mercapto Ethanol	0.691 kg													
RA may take appropriate action as per the decision of Norms Committee.																	

111

Case No.:52/18/82-ALC4/2012	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved
HQ File :01/82/050/00547/AM13/	RLA File :03/94/040/00256/AM13/	Lic.No/Date:0310702874 24.07.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 11/82 dated 19.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Exp. Qty.	Import items	Qty. allowed
PIPERONAL MIN. PURITY 98%	1 kg	CATECHOL MIN. PURITY 99%	0.862 kg
		DICHLOROMETHANE MIN. PURITY 99%	0.703 kg
		DIMETHYLSULFOXIDE MIN. PURITY 99%	0.875 kg
		HEXAMINE MIN. PURITY 96%	1.000kg
		TOLUENE MIN. PURITY 97%	0.430 kg
		ISOPROPYL ALCOHOL MIN. PURITY 97%	0.220 kg
RA may take appropriate action as per the decision of Norms Committee.			

112	Case No.:101/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00596/AM13/	RLA File :22/24/040/00025/AM13/	Lic.No/Date:2210013124 25.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

113	Case No.:113/18/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved									
	HQ File :01/82/050/00608/AM13/	RLA File :05/24/040/00147/AM13/	Lic.No/Date:0510330512 25.07.2012	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 50/82 dated 9.3.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Camptothecin (HPLC Purity NLT 98.5%)</td><td>1 kg.</td><td>1.</td><td>Crude Camptothecin (HPLC Purity NLT 95%)</td><td>1.02 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Camptothecin (HPLC Purity NLT 98.5%)	1 kg.	1.	Crude Camptothecin (HPLC Purity NLT 95%)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Camptothecin (HPLC Purity NLT 98.5%)	1 kg.	1.	Crude Camptothecin (HPLC Purity NLT 95%)	1.02 kg									
RA may take appropriate action as per the decision of Norms Committee.													

114	Case No.:36/18/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved														
	HQ File :01/82/050/00531/AM13/	RLA File :08/24/040/00124/AM13/	Lic.No/Date:0810113680 25.07.2012	Defer Date:														
	Decision : In the light of earlier decision taken in meeting no. 16/82 dated 19.7.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 5/12.5 mg</td><td>1 No.</td><td>1.</td><td>Bisoprolol Fumarate</td><td>5.1 mg</td></tr> <tr> <td>Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 10/25 mg</td><td>1 No.</td><td>1.</td><td>Bisoprolol Fumarate</td><td>10.2 mg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 5/12.5 mg	1 No.	1.	Bisoprolol Fumarate	5.1 mg	Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 10/25 mg	1 No.	1.	Bisoprolol Fumarate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 5/12.5 mg	1 No.	1.	Bisoprolol Fumarate	5.1 mg														
Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 10/25 mg	1 No.	1.	Bisoprolol Fumarate	10.2 mg														
RA may take appropriate action as per the decision of Norms Committee.																		

115	Case No.:72/18/82-ALC4/2012	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00567/AM13/	RLA File :03/95/040/00292/AM13/	Lic.No/Date:0310703051 25.07.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

116	Case No.:100/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Deferred
	HQ File :01/82/050/00595/AM13/	RLA File :22/24/040/00026/AM13/	Lic.No/Date:2210013133 01.08.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

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Case No.:96/18/82-ALC4/2012		Party Name:DSM ANTI-INFECTIVES INDIA LTD		Meet No/Date:18/82-ALC4/2012 30.08.2012		Status:Case Approved	
HQ File :01/82/050/00591/AM13/		RLA File :22/21/040/00061/AM13/		Lic.No/Date:2210013141 02.08.2012		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route		1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg		
			2.	Formidase (Enzyme	5 gm		
			3.	Methanol	0.020 kg		
			4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg		
RA may take appropriate action as per the decision of Norms Committee.							

118	Case No.:1/18/82-ALC4/2012	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved
	HQ File :01/82/050/00496/AM13/	RLA File :31/83/040/00094/AM13/	Lic.No/Date:3110055389 14.08.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/3/2010/Ch. II dated 5.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Import items	Qty. allowed
	Mono Methyl Ether of Hydroquinone – MEHQ 99.0% purity	1 kg	Phenoxy methane anisole Purity 93% Minimum	1.31 kg

122	Case No.: 114/18/82-ALC4/2012	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Deferred
	HQ File :01/82/050/00609/AM13/	RLA File :05/24/040/00186/AM13/	Lic.No/Date:0510332132 21.08.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Petrochemicals.			

123	Case No.: 115/18/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Approved
	HQ File :01/82/050/00610/AM13/	RLA File :03/95/040/00356/AM13/	Lic.No/Date:0310705901 22.08.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 10/82 dated 5.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Import items	Qty. allowed
2-Bromo Iso Butyric Iso Propyl Ester (2-Bromo Isobutyrate Isopropyl / Iso Propyl 2-Bromo Isobutyrate)	1 kg	Iso Butyric Acid	0.701 kg
		Liquid Bromine	1.276 kg
		Iso Propanol	1.078 kg

RA may take appropriate action as per the decision of Norms Committee.

124	Case No.: 116/18/82-ALC4/2012	Party Name:MITHILA RASAYAN PVT.LTD.,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status: Case Approved
	HQ File :01/82/050/00611/AM13/	RLA File :03/95/040/00373/AM13/	Lic.No/Date:0310705905 22.08.2012	Defer Date:
	Decision : : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Anisole Pure (Min.99%)	1 Kg.	1.	Anisole Crude (Max. 96%)	1.207 kg

RA may take appropriate action as per the decision of Norms Committee.

Place:New Delhi

Foreign Trade Development Officer